Central Administrative Tribunal Principal Bench: New Delhi

CP No.444/2015 In OA No. 2995/2011

New Delhi this the 24th day of November, 2016

Hon'ble Mr. P.K. Basu, Member (A) Hon'ble Mr. Raj Vir Sharma, Member (J)

- Ramesh, Mali,
 S/o Sh. Chohal Singh,
 Shahdra North Zone,
 EDMC, Delhi.
- Rajkumar,
 S/o Jaipal,
 Shahdra North Zone,
 EDMC, Delhi.
- Randhir,
 S/o Sh. Malkhan Singh,
 Shahdra North Zone,
 EDMC, Delhi.
- 4. Narender Singh, S/o Sh. Asha Ram, Shahdra North Zone, EDMC, Delhi.
- Tej Pal Singh,
 S/o Sardar Singh,
 Shahdra North Zone,
 EDMC, Delhi.

6. Bir Pal,
S/o Ram Kishan,
Shahdra North Zone,
EDMC, Delhi.

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(2)

- Shyam Singh,
 S/o Sh. Ransingh,
 Civil Line Zone,
 NDMC, Delhi.
- Krishan Pal,
 S/o Sh. Asha Ram,
 Civil Line Zone,
 NDMC, Delhi.
- Shyambir Singh,
 S/o Sh. Edal Singh,
 Green Park Zone,
 SDMC, New Delhi.
- 10. Satyendra Kumar, S/o Sh. Rajpal Singh, Green Park Zone, EDMC, New Delhi.
- 11. Asha Ram, S/o Sh. Chander Singh, Sector-V, Ward No.11, Prashant Vihar, Rohini, NDMC, New Delhi.

12. Rohtash, S/o Sh. Raghubir Singh, R/o 54/7, Gali No.7, Ambedkar Nagar Village Haiderpur, Delhi-88.

Applicants

(By Advocate: Ms. Shruti Munjal)

Versus

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(3)

- Dr. Puneet Kumar Goel
 Commissioner,
 South Delhi Municipal Corporation
 Dr.S.P.Mukherjee Civic Center,
 J.L.Nehru Marg, Minto Road,
 New Delhi-110002.
- 2. Sh. P.K.Gupta
 Commissioner,
 North Delhi Municipal Corporation
 Dr.S.P.Mukherjee Civic Center,
 J.L.Nehru Marg, Minto Road,
 New Delhi-110002.
- 3. Sh.Amit Yadav,
 Commissioner,
 East Delhi Municipal Corporation
 Dr.S.P.Mukherjee Civic Center,
 J.L.Nehru Marg, Minto Road,
 New Delhi-110002.

-Respondents.

(By Advocate: Shri R.K. Jain for R-1)

ORDER (ORAL)

Mr. P.K.Basu, Member (A):

Learned counsel for the respondents has filed an order dated 21.11.2016 in compliance of the order dated 18.08.2011 passed in OA No.2995/2011.

2. Substantial compliance has been done by the respondents. Therefore, the C.P. is closed. Notices are discharged.

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(4)

3. At this stage, learned counsel for the applicants states that in a similar matter order similar to order dated 21.11.2016 has been quashed and set aside by this Tribunal in a separate order, and therefore, the respondents be directed to consider the applicants' case in the light of that order. We hope and trust that the respondents would sympathetically consider the

cases of the applicants in this OA as considered in the other OA.

(Raj Vir Sharma) Member (J)

(P.K.Basu) Member (A)

/kdr/